

GOVERNMENT OF INDIA
MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING
DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING
RAJYA SABHA
UNSTARRED QUESTION NO.743
TO BE ANSWERED ON 18TH SEPTEMBER, 2020

PREVENTION OF CRUELTY TO ANIMALS

743 SMT. SHANTA CHHETRI:

Will the Minister of FISHERIES, ANIMAL HUSBANDRY AND DAIRYING be pleased to state:

- (a) whether the Animal Welfare Board of India (AWBI) has been successful in dealing with the cases related to cruelty to animals and use of illegal chemicals on them;
- (b) if so, the details thereof and if not, the reasons therefor; and
- (c) the detailed report of the AWBI with regard to prevention of cruelty to animals in the past one year, State-wise?

ANSWER

THE MINISTER OF STATE FOR FISHERIES, ANIMAL HUSBANDRY AND DAIRYING

(DR. SANJEEV KUMAR BALYAN)

(a) &(b) The Animal Welfare Board of India (AWBI) was established under section 4 of the Prevention of Cruelty to Animal Act, 1960 for the promotion of animal welfare generally and for the purpose of protecting animals from being subjected to unnecessary pain or suffering in particular. The main function of the Board is to keep the law in force in India for the prevention of cruelty to animals under constant study and advise the Government on the amendment to be undertaken in any such law from time to time to make rules with a view to prevent unnecessary pain and suffering to the animals generally, and more particularly when they are being transported from one place to another or when they are used as performing animals or when they are kept in capacity or confinement.

The Committee for the Purpose of Control and Supervision of Experiments on Animals (CPCSEA) has been constituted under Section 15 of the Prevention of Cruelty to Animals Act, 1960 to control and supervise the experiments on animals during the drug testing and development.

Both the organization are very successful in implementing the Provisions of Prevention of Cruelty to Animal Act, 1960 and Rules framed thereunder and also dealing the issues related to animal cruelty.

As per the entries under Constitution of India, Prevention of Cruelty to Animal has been entered in the Concurrent List of Seventh Schedule. Hence, it is also the mandate of the State Government to prevent cruelty to animals. However, on receipt of various complaints on cruelty, the Board has been taking up all such issues with all the State Governments/Union Territories/ Local Authorities in order to prevent cruelty to animals and implement the provisions of the Prevention of Cruelty to Animals Act, 1960 and Rules effectively.

(c) Detailed report of Animal Welfare Board of India is annexed.

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TO BE REPLIED ON 18.09.2020
BY SMT. SHANTA CHHETRI**

Detailed report of AWBI with regarding to prevention of Cruelty to Animal state wise in the past one year.

1. Recognition of Animal Welfare Organizations

The Board grants recognition to Animal Welfare Organisations (AWOs). During the period 01.04.2019 till 31.08.2020, the AWBI has granted recognition to 126 Animal Welfare Organizations (AWOs). Thus, total 3631 AWOs have been granted recognition by the AWBI till 31.08.2020. The state-wise list is as below:

S.No.	Name of the State / UTs	No. of AWOs recognized
1	Andhra Pradesh	4
2	Bihar	1
3	Goa	1
4	Gujarat	3
5	Haryana	23
6	Himachal Pradesh	1
7	Jammu & Kashmir	1
8	Karnataka	4
9	Madhya Pradesh	9
10	Maharashtra	14
11	Odisha	1
12	Punjab	3
13	Rajasthan	37
14	Tamil Nadu	5
15	Uttar Pradesh	19
	Total	126

2. Providing Financial Assistance to Animal Welfare Organizations

The AWBI provides financial assistance to the recognized Animal Welfare Organisations (AWOs) towards maintenance of animal shelters, animals medicines, purchase of medical equipment and conducting of veterinary camps etc. and rescued cattle maintenance grant for maintenance of the animals rescued from illegal transportation / slaughter houses. During the financial year 2019-20, the AWBI has given grant-in-aid to 141 AWOs. The state-wise list is as below:

S.No.	Name of the State / UTs	No. of AWOs
1	Chhattisgarh	1
2	Gujarat	3
3	Haryana	14
4	Madhya Pradesh	10
5	Maharashtra	2
6	Rajasthan	67
7	Tamil Nadu	5
8	Uttar Pradesh	39
	Total	141

In addition, the Animal Welfare Board of India implements four Schemes and provides financial assistance. The details are as under:

(i) Scheme for Shelter House for looking after the animals

The objective of this scheme is to establish and maintain shelter houses for distressed animals in the country. Primarily, Animal Welfare Organizations (AWOs) and Society for Prevention of Cruelty to Animals (SPCAs) are given grants for construction of boundary walls, shelter, water tank, drains, in-house Dispensary, medical equipment, contingencies etc. During the financial year 2019-20, the AWBI has given grant-in-aid to **24 AWOs**. The state-wise list is as below:

S.No.	Name of the State / UTs	No. of AWOs
1	Gujarat	1
2	Haryana	3
3	Madhya Pradesh	10
4	Rajasthan	5
5	Tamil Nadu	1
6	Uttar Pradesh	4
	Total	24

(ii) Scheme for Provision of Ambulance Services to Animals in Distress

Under this scheme, the animal welfare organizations are given grants for purchase of suitable vehicles for transportation, rescue and also for providing emergency services to animals in distress. During the financial year 2019-20, the AWBI has given grant-in-aid to **6 AWOs**. The state-wise list is as below:

S.No.	Name of the State / UTs	No. of AWOs
1	Haryana	2
2	Madhya Pradesh	1
3	Rajasthan	1
4	Uttar Pradesh	2
	Total	6

(iii) Scheme for Animal Birth Control (ABC) & Immunization of Stray Dogs

The scheme is meant for controlling the population of stray (homeless / besahara) dogs by sterilization and reducing incidence of rabies by immunization. Animal Welfare Organization(s), Society for Prevention of Cruelty to Animals and local bodies are eligible for this grant. During the financial year 2019-20, the AWBI has given grant-in-aid to **2 AWOs**. The state-wise list is as below:

S.No.	Name of the State / UTs	No. of AWOs
1	Tamil Nadu	1
2	West Bengal	1
	Total	2

The Animal Welfare Board of India is also carrying out the following activities:

3. Humane Education:

During the year 2019-20, the AWBI has conducted one training programmes wherein 32 Honorary State / Legal / District Animal Welfare Officers have been trained. The State-wise list is as below:

S.No.	Name of the State / UTs	No. of persons from each state
1	Andhra Pradesh	3
2	Assam	1
3	Bihar	1
4	Chhattisgarh	2
5	Delhi	2
6	Gujarat	2
7	Haryana	1
8	Jammu & Kashmir	1
9	Madhya Pradesh	2
10	Maharashtra	2
11	Odisha	2
12	Rajasthan	1
13	Tamil Nadu	3
14	Uttar Pradesh	4
15	West Bengal	1
16	Telangana	4
	Total	32

4. Issuance of authorization of colony Animal Care Takers for feeding of stray animals:

Most of compassionate citizens of the Country extends the animal welfare support by feeding the stray animals in their respective local area. The AWBI issues the authorization to feed the stray animals so that people around them doesn't harass. During the period from 01.04.2019 till 31.08.2020, the AWBI has issued the authorization letter to 199 applicants. The State-wise list is as below:

S.No.	Name of the State / UTs	No. of persons from each state
1	Andhra Pradesh	6
2	Assam	1
3	Bihar	2
4	Chhattisgarh	2
5	Delhi	22
6	Goa	8
7	Gujarat	12
8	Haryana	14
9	Himachal Pradesh	1
10	Jammu & Kashmir	1
11	Jharkhand	1
12	Karnataka	27
13	Kerala	2
14	Madhya Pradesh	10
15	Maharashtra	39
16	Odisha	3
17	Punjab	6
18	Rajasthan	6
19	Tamil Nadu	17
20	Uttarakhand	1
21	Uttar Pradesh	6
22	West Bengal	11
23	Telangana	1
		199

5. Registration of Performing Animals:

As per Performing Animals (Registration) Rules, 2001, the AWBI is the prescribed authority to issue registration certificates to Animal Owners. Accordingly, AWBI registers the Animal Owners for conducting Horse Race, registers the Circuses where animals are performing and granting pre-shoot permission / post-shoot certificate for using animals in Films / Ad films/ TV-serials/Documentaries/web-series etc. AWBI also conducts inspection at the time of performing to ensure that no cruelty is inflicted to the animals. The details of registration during the year 2019-20 is as below:

S.No.	Description	Details of Registration
1	Registration of Animal Owners for Horse Race	Karnataka – 512 Maharashtra - 542
2	Registration of Circuses	19 Circus are registered till date.
3	Granting pre-shoot permission	762 out of 879 applications
4	Granting post-shoot certificate	983 out of 1169 applications

Online System for Performing Animal Registration (OSPAR) for Film / Ad-Film / TV-serial / Events / Web-series etc. has also been launched for registration of Animal Owner as well as granting pre-shoot permission / post-shoot permission to the producers.

6. Free Mobile Animal Clinic

The Board is providing free on the spot veterinary treatment to sick and injured animals belonging to poor people and the stray animals through its Mobile Animal Clinic (MAC) program operating from its regional office at Chennai. The stray animals are checked for their general health regularly and treated if require. Vaccinations and deworming are also done. During the period from February 2020 till 31.08.2020, 370 animals are treated in Chennai.

7. Cruelty to Animals

The Board is receiving several complaints regarding cruelty to animals from various parts of the country. The AWBI is taking up the matters with the concerned State Governments and District Collectors / Magistrates / District Superintendent of police for conducting an enquiry to the cruelty matters and initiate appropriate action against the offences related to cruelty to animals. During the year 2019-20, the Board has received 300 (aprox.) nos. of complaints regarding cruelty to animals for taking necessary action. In this year, the AWBI has issued 153 letters to various State / UTs regarding cruelty to animals. The state-wise details are as below:

S.No.	Name of the State / UTs	No. of AWOs recognized
1	Andhra Pradesh	5
2	Assam	3
3	Bihar	4
4	Chhattisgarh	2
5	Delhi	20
6	Gujarat	6
7	Haryana	8
8	Himachal Pradesh	1
9	Jammu & Kashmir	1
10	Jharkhand	1
11	Karnataka	6
12	Kerala	9
13	Madhya Pradesh	3
14	Maharashtra	26
15	Nagaland	2

16	Odisha	3
17	Puducherry	2
18	Punjab	10
19	Rajasthan	3
20	Tamil Nadu	6
21	Uttrakhand	2
22	Uttar Pradesh	20
23	West Bengal	6
24	Telangana	4
		153